

SHRI BASU DEB ACHARIA: Sir, this is a very serious incident. One worker was killed in police firing and several workers were injured... (*Interruptions*)

SHRI K.P. REDDAIAH YADAV (Machhlipatnam): Sir, I was attacked with bombs and fire guns by the Goondas of Nandyal and Penugonda... (*Interruptions*)

MR. DEPUTY-SPEAKER: Kindly take your seats. We have made the rules. We have got a procedure.

(*Interruptions*)

SHRI BASU DEB ACHARIA: We wanted to raise this issue. But we were not allowed to raise it... (*Interruptions*)

(*Interruptions*)

SHRI BH. VIJAYAKUMAR RAJU (Narsapur): Sir, unfortunately the Speaker did not allow us to raise this issue. Democracy has been butchered in Andhra Pradesh and particularly it is an insult to the democracy. In the Prime Minister's constituency in Nandyal, polling in Allagadda Assembly segment has been countermanded... (*Interruptions*)

MR. SEPUTY-SPEAKER: Now, papers to be Laid on the Table.

Shri Ram tal Rahi.

14.12 hrs.

PAPERS TO BE LAID ON THE TABLE

Notification relating to Meghalaya under Article 356 (3) of the Constitution and the report of the Governor of Meghalaya

[*Translation*]

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM LAL RAHI): I, on behalf of SHRI M.M. JACOB lay the follower On the Table-

SHRI M.M. JACOB lay the following papers on the Table

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 11th October, 1991 issued by the President under article 356 of the Constitution in relation to the State of Meghalaya published in Notification No G.S.R. 623(E) in Gazette of India dated the 11th October, 1991 under article 356(3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 11th October, 1991 made by the president in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 624 (E) in Gazette of India dated the 11th October, 1991. [Placed in Library See No.LT-710/91.]

(2) A copy each of the Reports dated the 8th and 9th October, 1991 of the Governor of Meghalaya to the President (Hindi and English versions) [Placed in Library See No. LT-711/91.]

Monopolies And Restrictive Trade Practices (Amendment) Ordinance 1991

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991 (No. 8 of 1991) (Hindi and

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English versions) promulgated by the President on the 27th September, 1991, under article 123 (2) (a) of the Constitution. [Placed in Library See No. LT-712/91]

(Interruptions)

SHRI SRIKANTA JENA (Cuttack) Sir, we are all concerned about the behaviour of the Election Commission. The Election Commission is totally partial... *(Interruptions)*

14.13 hrs.

ANNOUNCEMENT BY DEPUTY -
SPEAKER

[English]

MR. DEPUTY-SPEAKER: In connection with the discussion of the Statutory Resolution regarding approval of the Proclamation issued by the President under article 356 of the Constitution in relation to the State of Meghalaya in the House today, copies of the Proclamation, Order issued in pursuance of the Proclamation and Governor's Reports are available at the Publications Counter.

Members may please collect copies thereof from the Publications Counter.

14.13 1/2 hrs.

RESIGNATION BY MEMBER

[English]

MR. DEPUTY-SPEAKER: I have to inform the House that Shri Gangula Prathap Reddy, an elected Member of this House from Nandyal constituency of Andhra Pradesh handed over a letter to the hon. Speaker personally on 23rd September, 1991 resigning from membership of Lok Sabha with immediate effect. He accepted his resignation with effect from 23rd September, 1991.

(Interruptions)

MR. DEPUTY-SPEAKER: Kindly take your seats.

(Interruptions)

MR. DEPUTY-SPEAKER: Shri Srikanta Jena, Kindly exercise your influence over your friends. Kindly take your seats.

(Interruptions)

SHRIB. VIJAYKUMAR RAJU: Sir when we were raising this point, the Speaker adjourned the House... *(Interruptions)*

MR. DEPUTY-SPEAKER: I request the hon. Members to take their seats.

(Interruptions)

MR. DEPUTY-SPEAKER: Hon'ble Members, you are men of experience. You were in the Government and you shall have to be in the Government. You have got an opportunity to ventilate your grievances. Let us follow certain rules. We have made rules and we shall also respect the rules.

(Interruptions)

14.16 hrs.

SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) AMENDMENT BILL

[English]

THE MINISTER OF FINANCE (SHRI MANMOHAN SINGH): I beg to move for leave to introduce a Bill to amend the Sick Industrial Companies (Special provisions) Act, 1985.

MR. DEPUTY-SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to amend the Sick Industrial Companies (Special Provisions) Act, 1985".

(Interruptions)